

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 358/NCLT/AHM/2020**

Coram: **HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**  
**HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2021**

Name of the Company: Cargil India Pvt Ltd  
V/s  
IMP Powers Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**  
**(through video conferencing)**

Advocate, Mr. Saumitra Chaturvedi appeared on behalf of Petitioner. Advocate, Mr. Munjaal Bhatt appeared on behalf of Respondent.

The learned lawyer on behalf of the Petitioner requesting time to deal with the reply so filed by the Respondent.

List the matter on 16.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 10th day of February, 2021